

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND

SHRI KUL BHARAT, JUDICIAL MEMBER

[Through Video Conferencing]

ITA No.6013/Del./2018

Assessment Year: 2014-15

Shri Piyush Jain, C/o- Kapil Goel, Adv. F-26/124, Sector-7, Rohini, Delhi	Vs.	ITO, Ward-20(1), New Delhi
PAN : ADAPJ3272G		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri R.K. Gupta, Sr. DR

Date of hearing	15.04.2021
Date of pronouncement	15.04.2021

ORDER

PER G.S. PANNU, VP:

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-XXV, New Delhi, dated 31.07.2018.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The assessee, vide his letter dated 31.03.2021, received through email, has requested for withdrawal of the appeal and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15th April, 2021

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi